

HIGH COURT OF CHHATTISGARH, BILASPUR

Endt. No. 10843 / Checker

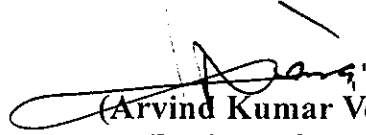
Bilaspur, dated 05 September, 2022

III-6-3/2021

Copy of the letter F.No. CCIT/RPR/Tech./Misc/u/s 280A/2021-22/866, dated 24-08-2022 of the Income Tax Officer (Tech. & TPS-1), Government of India, Ministry of Finance Department of Revenue, Office of the Chief Commissioner of Income Tax, Raipur and letter F. No. 285/13/2022-IT(Inv.V)/164, dated 23-08-2022 of the CBDT, New Delhi along-with the Notification No. 102/2022 dated 22-08-2022 *regarding designates all the courts of Chief Judicial Magistrate of the State as Special Court u/s 280A of the Income Tax Act, 1961 and Section 84 of the Black Money (Undisclosed Foreign Income & Asset) and imposition of Tax Act, 2015 for the purpose of speedy trial of offences under these Acts for the area falling within the territorial jurisdiction of the CJM Courts is forwarded to -*

- 1) The Additional Registrar-cum-P.P.S. to Hon'ble the Chief Justice, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 2) Private Secretary to Hon'ble Shri Justice Goutam Bhaduri, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 3) Private Secretary to Hon'ble Shri Justice Sanjay K. Agrawal, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 4) Private Secretary to Hon'ble Shri Justice P. S. Koshy, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 5) Private Secretary to Hon'ble Shri Justice Sanjay S. Agrawal, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 6) Private Secretary to Hon'ble Shri Justice Arvind Singh Chandel, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 7) Private Secretary to Hon'ble Shri Justice Parth Prateem Sahu, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 8) Private Secretary to Hon'ble Smt. Justice Rajani Dubey, High Court of Chhattisgarh, Bilaspur, for information of her Ladyship.
- 9) Private Secretary to Hon'ble Shri Justice Narendra Kumar Vyas, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 10) Private Secretary to Hon'ble Shri Justice Naresh Kumar Chandravanshi, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 11) Private Secretary to Hon'ble Shri Justice Deepak Kumar Tiwari, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 12) Private Secretary to Hon'ble Shri Justice Sachin Singh Rajput, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 13) Private Secretary to Hon'ble Shri Justice Rakesh Mohan Pandey, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.

- 14) Private Secretary to Hon'ble Shri Justice Radhakishan Agrawal, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 15) Private Secretary to Registrar General, High Court of Chhattisgarh, Bilaspur, for information.
- 16) Registrar (Vigilance/I. & E/Judicial/S&A Cell), High Court of Chhattisgarh, Bilaspur for information.
- 17) P.A. to Director/Additional Director, Chhattisgarh State Judicial Academy, High Court of Chhattisgarh, Bilaspur for information.
- 18) The Principal Secretary, Government of Chhattisgarh, Law & Legislative Affairs, Department, Mantralaya, Atal Nagar, Nava Raipur, for information.
- 19) The District and Sessions Judge, Balod/Balodabazar/Balrampur headquarter at Ramanujganj/Bastar at Jagdalpur/Bemetara/Bilaspur/Dakshin Bastar, Dantewada/Dhamtari/ Durg/ Janjgir-Champa/ Jashpur/ Kabhirdham (Kawardha)/ Kondagaon/ Korba/ Koriya (Baikunthpur)/ Mahasamund/ Mungeli/ Raigarh/ Raipur/ Rajnandgaon/ Surajpur/ Surguja at Ambikapur/Uttar Bastar, Kanker for information & necessary action.
- 20) The Additional Registrar (Judicial/Administration/ D.E.& E./ Classification) High Court of Chhattisgarh, Bilaspur, for information.
- 21) Officer-on Special Duty-cum-C.P.C., High Court of Chhattisgarh, Bilaspur for information.
- 22) The Secretary, High Court Legal Services Committee, High Court of Chhattisgarh, Bilaspur for information.
- 23) The Budget Officer, High Court of Chhattisgarh, Bilaspur *for information.*
- 24) The Dy. Registrar, Confidential, High Court of Chhattisgarh, Bilaspur for information.
- 25) I/C NIC, High Court of Chhattisgarh, Bilaspur with a direction to upload this endorsement in the official website to this High Court.


(Arvind Kumar Verma)
Registrar General
05.09.2021

सर्वत सरकार
वित्त मंत्रालय : राजस्व विभाग
कार्यालय मुख्य आयकर आयुक्त
केन्द्रीय राजस्व भवन,
सिविल लाईन, रायपुर (छ.ग.) 492 001



Government of India
Ministry of Finance : Deptt. of Revenue
Office of the Chief Commissioner of Income Tax
Central Revenue Building,
Civil Lines, Raipur (C.G.) 492 001

Phone No. 2424419, Fax: 0771-2426347,

webmail: raipur.ccit@incometax.gov.in

F.No.CCIT/RPR/Tech./Misc/u/s 280A/2021-22 | 866

Dated: 24.08.2022

To

1. The Registrar General,
High Court of Chhattisgarh,
Bilaspur-495220 (C.G).
2. Pr.Commissioner of Income Tax-1,
Raipur
3. The Pr.Director of Income-Tax (Investigation),
Raipur

Sir,

Sub:- Designation of special court u/s 280A of the Income Tax Act, 1961- and section 84 of the Black Money(Undisclosed Foreign Income &Asset) and Imposition of Tax Act, 2015 at the Hon'ble High Court of Chhattisgarh for the State of Chhattisgarh ... regarding...

Kindly refer to the above.

2. In this regard, I am directed to enclose herewith a copy of letter F.No.285/13/2022-IT(Inv.V)/164 dated 23.08.2022 received from the CBDT, New Delhi enclosing therewith the Notification No. 102/2022 dated 22.08.2022 of the CBDT, New Delhi published in the Gazette of India on the subject cited above for information and necessary action.

Yours faithfully,

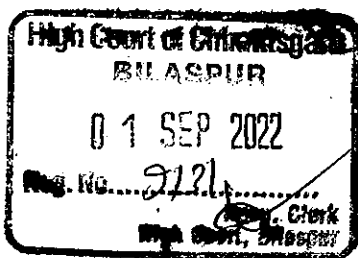
Encl:- As above.

(Mochan Meher)

Income Tax Officer (Tech.&TPS-1)
For Chief Commissioner of Income Tax, Raipur

Copy to:-

- (1) The Pr. Chief Commissioner of Income Tax, MP&CG, Bhopal for kind information.



Income Tax Officer (Tech.&TPS-1)
For Chief Commissioner of Income Tax, Raipur

MOST URGENT

F. No. 285/13/2022-IT(Inv. V)/164
Government of India
Ministry of Finance
Department of Revenue
Central Board of Direct Taxes
(Investigation Division)-V

कार्यालय मुख्य आयकर आरुवत्त
रायपुर (छत्तीसगढ़)
23 AUG 2022
प्राप्त किये
क्रमांक..... हस्ताक्षर

Room No.- 512, 5th Floor, C-Block,
Dr. Shyama Prasad Mukherjee Civic Centre,
Minto Road, New Delhi -110002.
Dated: 23.08.2022

To,
Principal Chief Commissioner of Income Tax,
Bhopal
Sir,

Subject: Designation of Special Court(s) u/s 280A of the Income-tax Act, 1961 and section 84 of the Black Money (Undisclosed Foreign Income and Assets) and Imposition of Tax Act, 2015 at the Hon'ble High Court of Chhattisgarh for the State of Chhattisgarh- reg.

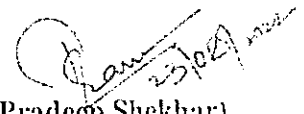
Refer: Your office letter F.No. Pr.CCIT/MP & CG/Tech./Pros. Special Court u/s 280/2021-22/2739 dated 04.05.2022.

Kindly refer to the above.

2. In this regard, the undersigned is directed to forward herewith a copy of the Notification No. 102/2022 dated 22.08.2022 published in the Gazette of India, whereby Special Court(s) has been designated for the State of Chhattisgarh. It is further requested that the said Notification may be brought to the notice of the all concerned, for information and necessary action.

3. The undersigned is further directed to request you to also forward a copy of the said Notification to the Registrar General, High Court of Chhattisgarh, for information under intimation to this office.

Yours faithfully,


(Pradeep Shekhar)
DDIT(Prosecution)
Inv.-V, CBDT


सत्यमेव जयते

भारत का राजपत्र The Gazette of India

सी.जी.-डी.एल.-अ.-22082022-238248
CG-DL-E-22082022-238248

असाधारण
EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii)
PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित
PUBLISHED BY AUTHORITY

सं. 3756]
No. 3756]

नई दिल्ली, सोमवार, अगस्त 22, 2022/श्रावण 31, 1944
NEW DELHI, MONDAY, AUGUST 22, 2022/SHRAVANA 31, 1944

वित्त मंत्रालय

(राजस्व विभाग)

(केंद्रीय प्रत्यक्ष कर बोर्ड)

(अन्वेषण प्रभाग-V)

अधिसूचना

नई दिल्ली, 22 अगस्त, 2022

सं. 102/2022

का.आ. 3930(अ).—केंद्रीय सरकार, आयकर अधिनियम, 1961 (1961 का 43) की धारा 280क की उप-धारा (I) के साथ पठित काला धन (अप्रकटित विदेशी आय और आस्ति) और कर अधिरोपण अधिनियम, 2015 (2015 का 22) की धारा 84 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, छत्तीसगढ़ उच्च न्यायालय के मुख्य न्यायमूर्ति के परामर्श से, आयकर अधिनियम, 1961 की धारा 280क और काला धन (अप्रकटित विदेशी आय और आस्ति) और कर अधिरोपण अधिनियम, 2015 की धारा 84 के प्रयोजनार्थ, छत्तीसगढ़ राज्य में मुख्य न्यायिक मजिस्ट्रेट न्यायालयों के संबंधित क्षेत्रीय क्षेत्राधिकारों के भीतर आने वाले क्षेत्रों के लिए, छत्तीसगढ़ राज्य के सभी मुख्य न्यायायिक मजिस्ट्रेट न्यायालयों को विशेष न्यायालयों के रूप में अभिहित करती है।

[फा. सं. 285/13/2022-आईटी (अन्वेषण-V)/सी.वी.डी.टी.]

दीपक तिवारी, आयकर आयुक्त (ओएसडी) (अन्वेषण), सी.वी.डी.टी.

MINISTRY OF FINANCE
(Department of Revenue)
(CENTRAL BOARD OF DIRECT TAXES)
(INVESTIGATION DIVISION-V)

NOTIFICATION

New Delhi, the 22nd August, 2022

No. 102/2022

S.O. 3930(E).—In exercise of the powers conferred by sub-section (1) of section 280A of the Income-tax Act, 1961 (43 of 1961) read with section 84 of the Black Money (Undisclosed Foreign Income and Assets) and Imposition of Tax Act, 2015 (22 of 2015), the Central Government, in consultation with the Chief Justice of the High Court of Chhattisgarh, hereby designates all the Chief Judicial Magistrate Courts of the State of Chhattisgarh as Special Courts for the purposes of section 280A of the Income-tax Act, 1961 and section 84 of the Black Money (Undisclosed Foreign Income and Assets) and Imposition of Tax Act, 2015, for the areas falling within the respective territorial jurisdictions of the Chief Judicial Magistrate Courts in the State of Chhattisgarh.

[F. No. 285/13/2022-IT(Inv.V)/CBDT]

DEEPAK TIWARI, Commissioner of Income Tax (OSD) (INV.), CBDT